

Central Administrative Tribunal Lucknow Bench, Lucknow

O.A. No. 385/2011

This the 23rd day of September, 2011.

Hon'ble Shri S. P. Singh, Member (A)

Smt. Indira Rani Asija, a/a 58 years, W/o Sri Inder Sein Asija, R/o MD-61/D, Duplex, LDA Colony, Kanpur Road, Lucknow, presently working as HM, at KV, ITI, Manakpur, District-Gonda.

Applicant

By Advocate Shri V. K. Srivastava.

Versus

1. Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Marg, New Delhi-16, through its Chairman.
2. Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional area, Shaheed Jeet Singh Marg, New Delhi.
3. Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Lucknow.

Respondents

By Advocate Shri Surendran P.

Order(Dictated in Open Court)

By Hon'ble Shri S. P. Singh, Member (A)

The applicant is working as Head Mistress at KV ITI, Nankapur, Gonda as stated in Para 4.2. of the Original Application. Commissioner, KVS (Respondent No. 2) considered the representation of the applicant and passed an order dated 26/30-8-2010. The applicant was informed that her requests could not be acceded due to non-availability of vacancy at Lucknow (Annexure-4). The applicant preferred another representation on 28.6.2011 addressed to the Assistant Commissioner, Kendriya Vidyalaya Sangathan, Regional Office, Lucknow (Annexure-5). This representation at Annexure-5 was forwarded to the Deputy Commissioner (Admn), Kendriya Vidyalaya Sangathan, New Delhi on 15/18.7.2011 by the Assistant Commissioner Regional Office, Lucknow (Annexure-6) and is stated to be pending.

2. In view of the facts mentioned hereinabove, the learned counsel for the applicant prays that he will be satisfied, if a direction is given by the Tribunal to dispose of the applicant's representation at Annexure 5 expeditiously keeping in view special circumstances of the applicant.
3. This O.A. is finally disposed of accordingly with the direction that the Annexure-5 may be considered and disposed of by the

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respondents with a speaking and well reasoned order within a period of two months from the date of receipt of copy of this order. No order as to costs.


(S. P. Singh)
Member (A)

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